

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:748

ANSWERED ON:16.08.2007

BAN ON INDIAN FLIGHTS

Ahir Shri Hansraj Gangaram;Veerendra Kumar Shri M.P.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether some countries have prohibited or set a deadline for the operation of any Indian flights into their territory recently;
- (b) if so, the details alongwith the reasons therefor;
- (c) whether the Union Government held talks with them to sort out the differences and to solve the hardships faced by the passengers;
- (d) if so,the details thereof;
- (e) if not,the reasons therefor;
- (f) whether India had signed bilateral agreement in the field of aviation with these countries; and
- (g) if so, the measures provided therein to meet such contingencies?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a)&(b): Yes, Sir. The Government of Kuwait set a deadline for operations of designated airlines of Kuwait and India to each others territory to resolve the pending civil aviation issues between the two sides.

(c)&(d): Yes, Sir. The new agreement reached between India and Kuwait during bilateral air services talks held on 28-30 June 2007, interalia, provides for enhancement of traffic entitlements on the direct India-Kuwait route with addition of 3 points of call in India for the Kuwaiti Airlines.

(e): Does not arise.

(f)&(g): Yes, Sir. The Air Services Agreement signed between India and Kuwait on 4th January 1989, interalia, provides that in case of any dispute, the two sides would endeavour to settle it by negotiations in the first place.